

Dated: 29.11.2001

Applicant by Shri R.S.Sawant.

Heard on admission.

The applicant has not preferred an appeal, while appeal does lie against the order of punishment. The grievance of the applicant is that he was not aware about the Appellate Authority and the respondents failed to inform the applicant inspite of reminders. Ultimately, when the period of appeal expired, the respondents informed the applicant about the Appellate Authority.

This being the fact, the applicant had not so far preferred an appeal to the Appellate Authority. The applicant is free to agitate the said punishment order before the Appellate Authority. The Appellate Authority to consider the appeal so preferred by the applicant in accordance with law. The OA stands disposed of accordingly.

15/11/2001
(S.L.Jain)
Member (J)

hse

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1985

DY 8147/2001
O.A.No. 847/2001

SHRI D.J.KACHAWA

.. APPLICANT

R/at S.No.53/2 Dyaneshwar Park
Tatyasaheb Rd, Mundhawa, Pune 36

V/s

THE COMMANDANT

512 Army Base WKSP
Kirkee, Pune 411 003

.. RESPONDENT

I N D E X

Sr.No.	description of document relied upon	Page No.
1.	Original application	1 to 9
2.	Charge sheet of 20.9.98	10 to 13
3.	Orders of Appt.of P.O.	14, 15
4.	Orders of Appt.of I.O.	16 to 18
5.	Order no. 21231/LC/6180 dtd. 27.11.99 received on 23.12.99	19 to 21
6.	Application made by the applicant reporting threatening behaviour of Col. Adm.	22, 23

Advocate for applicant

D.Kachawa
applicant

date :

